NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1337 of 2019

IN THE MATTER OF:

Pegasus Asset Reconstruction Pvt. Ltd. ...Appellant

Versus

Yashomati Hospitals Pvt. Ltd. ...Respondent

For Appellant: **Shri Dinkar Singh, Advocate**

For Respondent: **Ms. Pallavi Sengupta, Advocate**

O R D E R

27.07.2020 Counsel for Appellant – Mr. Dinkar Singh got connected once in Virtual Mode and he started submitting but again got disconnected and since then we have not been able to reconnect. The Advocate for Respondent submits that the arguing Counsel is stuck in Bangalore and is unable to reach because of lockdown. She submits that only on Saturday, she came to know about listing of this matter.

This is part-heard matter. Parties are directed to file brief written submissions not more than three pages within 10 days so that it would be helpful to all of us to appreciate the oral submissions.

List the Appeal as part-heard for further hearing on 17th August, 2020.

(We had dictated in Court to fix matter on 31.08.2020 but considering availability before signing we are fixing this matter on 17th August, 2020.)

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md